



2026:AHC:60088

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 4547 of 2026

Sihaan Shaikh

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	: Ilma Naz, Kanhaiya Lal, Mohammed Iftekhar
Counsel for Opposite Party(s)	: G.A.

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Shri Kanhaiya Lal along with Shri Mohammed Iftekhar, learned counsel for the applicant, and Shri Radhey Shyam, learned AGA for the State-respondents and perused the record.
2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant, with a prayer to release him on bail in Case Crime No. 115 of 2025, under Sections 34, 419, 420, 465, 467, 468, 471 of I.P.C. and Sections 66C and 66D of the I.T. Act, registered at Police Station Rajapur, District Chitrakoot, during pendency of the trial.
3. It has been argued by the learned counsel for the applicant that applicant is innocent and he has been falsely implicated in this case. It is further submitted that the applicant is not named in the first information report and seven co-accused persons, who and named in the first information report have already been granted regular bail by the Co-ordinate Bench of this Court. It is further submitted that during investigation, one of Mohd. Naufil was arrested and the name of the applicant has surfaced in his confessional statement and he has already been granted bail by the Co-ordinate Bench of this Court. It is also submitted that the applicant is having no criminal history. The applicant, who is languishing in jail since 10.01.2026, undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.
4. Per contra learned A.G.A. has opposed the prayer for bail of the applicant and it has been submitted by him that though the name of the applicant has

surfaced in the statement of co-accused Mohd. Naufil, however, 800 sims and mobiles etc. are said to have been recovered from the possession of the applicant.

5. As per first information report, various incriminating articles, like, sims, mobiles phones, Aadhar Card are said to have been recovered from the possession of the seven named accused persons, who have already been granted regular bail by the Co-ordinate Bench of this Court and co-accused Mohd. Naufil was arrested on the spot and the name of the applicant has surfaced in his confessional statement that the applicant has sold 800 sim cards for the purpose of cyber fraud. The applicant is languishing in jail since 10.01.2026.

6. Upon considering the totality of facts, nature and the evidence reflected from record and also taking into consideration the provision of Section 19(4) of the Act and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is allowed.

7. In the event of arrest of the applicant- **Sihaan Shaikh** involved in the aforesaid case crime shall be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of

determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

March 23, 2026
RKM

(Jitendra Kumar Sinha,J.)